

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3393
ANSWERED ON:12.12.2014
MANUFACTURING OF DRONES
Kamaraaj Dr. K.

Will the Minister of DEFENCE be pleased to state:

- (a) whether manufacturing of drones is legally permissible in the country;
- (b) if so, the details thereof along with the norms and regulation about the use of drones for civilian use;
- (c) whether the Government proposes to allow use of drones for commercial use like delivery of goods, documents etc.; and
- (d) if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) Yes, Madam. Manufacturing of drones (Unmanned Aerial Vehicles) are licensable from Defence angle as per the notified Defence Products List and legally permitted to be manufactured in the country for military application.

(b) to (d): the Public Notice issued by Director General of Civil Aviation (DGCA) on 7.10.2014 does not permit launch of Unmanned Aerial Vehicle (UAV) / Unmanned Aircraft Systems (UAS) for civil applications by any non-government agency, organization, or an individual in Indian Civil Airspace, for any purpose whatsoever, till DGCA formulates the regulations for certification & operation for use of UAV / UAS.